

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.90 of 2013

Dated: 4th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**M/s. Puri Oil Mills Ltd.Appellant (s)
Versus
Haryana Power Purchase Centre & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Abhay Anand

Counsel for the Respondent (s): Mr. Raghujeet Singh

ORDER

It is submitted that the reply has been filed by the Respondent and a copy of which has been served on the learned counsel for the Appellant.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 05.08.2013 after serving copy on the other side.

Post the matter for hearing on **22.08.2013.**

**(Rakesh Nath)
Technical Member**
ts/vs

**(Justice M. Karpaga Vinayagam)
Chairperson**